

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 11164/2018

(Arising out of impugned final judgment and order dated 20-04-2018 in WP No. 4319/2018 passed by the High Court Of Judicature At Bombay)

MEDICAL COUNCIL OF INDIA

Petitioner(s)

VERSUS

VEDANTAA INSTITUTE OF ACADEMIC EXCELLENCE
PVT LTD & ORS.

Respondent(s)

Date :16-05-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Vikas Singh, Sr. Adv.
Mr. Gaurav Sharma, AOR
Mr. Prateek Bhatia, Adv.
Mr. Dhawal Mohan, Adv.
Mr. Abhishek, Adv.For Respondent(s) Mr. Ranjeet Kumar, Sr. Adv.
Mr. Sudhanshu S. Choudhari, AOR
Mr. V.M. Thorat, Adv.
Mr. Shakul R Ghatole, Adv.
Mr. Ajenkya Udane, Adv.Mr. Maninder Singh, ASG
Mr. Pranay Ranjan, Adv.
Ms. Vimla Sinha, Adv.
Mr. Amarjeet Singh, Adv.
Mr. G.S. Makker, AORUPON hearing the counsel the Court made the following
O R D E RBy consent, list the matter before the
vacation Bench on 30.05.2018.[Charanjeet Kaur]
A.R.-cum-P.S.[Indu Kumari Pokhriyal]
Asstt. Registrar